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Custodial deaths

The cruel murders must not go unpunished

ENSITIVITY and regard to the life and dignity of an accused in police custody is expected of the law enforcement officials concerned as the progressive worldview is increasingly laying premium to the protection of human rights of those behind bars. But sadly, despite directions for jail reforms as well as courts pulling up governments for laxity on this score, custody cells and prisons continue to be chambers of torture and inhuman treatment. Cases of torturous deaths in custody too are reported with alarming regularity. Especially condemned to such cruelty—stemming from the outdated colonial-era jail manuals—are the poor unlucky ones who have no 'connections' with the powers that be. What is horrifyingly shameful is that nobody is punished for inflicting the torture. Many a victim is given the label of suicide. Their families have to usually make do with the pittance of compensation and the fig leaf of a probe into the case. As the guilty roam free, the cruel practice sees no ebb.

The cry for justice for 22-year-old Jaspal Singh of a Muktsar village who died in the custody of the Faridkot police's CIA wing is heart-wrenching. On May 18, the young man was picked up from a gurdwara over a minor issue and is believed to have been thrashed to death in custody, his body disposed of by the cop who arrested him the same night. His body is untraceable. Complicating matters, that cop has committed suicide. Equally tragic was the fate of another 22-year-old, Karan of Ludhiana. Picked up for a vehicle theft, police custody became his grave. The NHRC had to serve a notice on the Punjab DGP as the state had failed to inform it of the case.

These instances deepen that sinking feeling evoked by the appalling statistics placed before the Rajya Sabha last year: as per a report, 1,674 custodial deaths took place from April 2017 to February 2018. There is an urgent need to sensitise the cops, follow scientific methods of investigation and criminally prosecute the torture agents for a future free of such five custodial deaths a day.



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Ashwani Kumar Chrungoo

ecently we saw some hectic activity behind the on three things, the extension of vailing in Kashmir. Most of the member of the delegation. President's rule in the state, pos- times, people of value studied cussion at various levels. The current situation in Jammu and Embassy, Union Home Minister, Amit Kashmir brought a number of Bhattacharya, as the idea of delimitation has a quest continues. background, compact and comter of debate on it.

to how the regions of Jammu Kashmir state. The issues of and Ladakh were discriminated Delimitation Commissions time and again as compared to the Kashmir valley. Despite large area, more terrains, topographical reach and access, population and other strategic sensitivities, the Ladakh and Jammu regions were neglected and kept at bay in the political arithmetic and chemistry.

Besides this, there are large volumes of population who have the gist of the presentation is remained unrepresented in the made available for the informa-State Assembly, for all the last tion of the concerned at large, being practically the "third class" the idea of delimitation afresh. citizens" in their own state as Since it was indeed a significant they stand banned to vote due to Article 370 and Article 35A. The discrimination business is a hard reality also in the case of strong five lakh displaced Kashmiri ¹Pandit community, the Indegenous people of Kashmir, whose traditional con- expert, and top psychologist to stituencies were so garryman- provide the necessary articuladered by the powers that be that tion to the presentation. This they stand no chance to get their author in the capacity of BJP representative elected from even State Spokesperson on Kashmir a single constituency in the Affairs and a human rights state.

Jammu and Kashmir remained the point of attraction Delhi at the Swedish Embassy. and attention for people in the

The Idea of Delimitation has background indeed

The background includes as ational visit to Jammu and Estonia. concern regarding the new gov- chance, coincided with the dec- it, Pakistan, has not implement- scious of the geopolitical aspiraernment formation at the centre laration of the Lok Sabha elec- ed its commitments given to tions of Pandits in this regard. persuaded them to delay the tions and the formation of the India way back in 2006, that 'the We will ensure that the disvisit. However, they had an new Government in India under soil under its control would not placed community gets it's due assessment of the current situa- the leadership of Narendra be used against India'. It sup- and a process will be initiated tion prevailing in the frontline Modi. The agenda of the meet- ported and abetted terror and once terrorism is finished and state of India, courtesy, the pres- ing comprised the current inflicted genocide of Hindu peace restored. It is also a fact entation made by this author at Jammu & Kashmir situation and minorities in Kashmir. The ter- that the minority community in the Sweedish Embassy before the Kashmir Hindu Minority rorists and their operatives in Kashmir currently living as the the Team of the Nordic States perspective. It also discussed the Jammu and Kashmir killed displaced entity, has been asking representatives.

In the followings columns, Ladakh and Jammu. development to make such a presentation on the invitation of the Nordic States Forum, care was taken to strengthen the delegation by coopting an internaactivist met the representatives of six Nordic Nations in New

curtains in the corridors world for the last thousands of Dr. Rajat Mitra, Human Rights ultra vires of the fundamental 370. BJP has made promises to of power in New Delhi. The years, It has it's own dimensions Expert and author of "The rights and the recognized inter- the people to end their miseries needle of speculation got fixed regardless of the situation pre- Infidel Next Door" was the other national human rights. It dis- and it will have to realise prom-

sible conduct of Assembly Jammu and Kashmir as a subject resented by Erik af Hallstrom, the state into first class, second the people and that is reflected Elections and Delimitation of of ancient civilization and histo- Dy. Head of Mission, Embassy class and third class citizens. in the overwhelming mandate constituencies in Jammu and ry, beauty and landscapes, phi- of Finland, Giske Charlotte, Article 370 of the Constitution got by Narendra Modi. Jammu Kashmir state. While the first losophy and culture, arts and Councillor-Head of Political has created a state within a state and Kashmir has given half of two issues have been virtually crafts, architecture and customs, Affairs, Norweegian Embassy, and build walls of hatred and its seats to the kitty of NDA in resolved and almost a final deci-fauna and flora. There have been Steen Malthe Hansen, Minister discrimination among various the Parliament. Consequently, sion stands taken, the issue of other reasons also available for Councillor, Dy. Chief of sections of people in India. the voters have aspirations and delimitation is under serious distinction and attraction. The Mission, Royal Danish Moreover, the Instrument of their fulfillment is a serious con-Gautam Shah has given hints in regard to people nearer to the political Councellor. Dv. Head of have to go eventually, particusome big thinking on the subject whereabouts of it and such a Mission, Embassy of Sweden, larly when the Article by itself is Kashmir valley, are the primary Kristin Eva J. Sigurdardottir, a "temporary and transitional stakeholders to the land of Recently, the authorised rep- Dy. Head of Mission, Embassy provision" categorized in the Kashmir. They have been the plete, to open the the new chap- resentatives of Nordic States in of Iceland and Juuli Hiio, Dy. Constitution of India. India desired to have an evualu- Head of Mission, Embassy of

aspirations of the regions of Hindus selectively and enforced for the establishment of Special

made a case for the new forced to live as refugees in their regard to the Pandits. The basis Government's agenda in Jammu own country. seven decades, due to their which will eventually, reinforce and Kashmir focussed on peace, development and ending discrim- Ladakh have continuously suf- Rights Commission (India) in ination with the victims of bias in fered due to callous and discrim- which it said that "acts akin to the State. It was emphasized that inatory policies of the govern- genocide have been committed peace is the BJP's top priority in ments all along. Jammu suffered against the Kashmiri Pandit Kashmir and elimination of ter- due to delimitation of con- community in Kashmir". rorism is the fundamental condi-stituencies, demographic interly conducted elections, so has decades. added responsibilities to it to of the people.

S Accession was unconditional so cern of the new Government. Minister this temporary provision will

destruction and mayhem in Kashmir valley is the party's The meeting as a matter of Kashmir is a fact of history and basic commitment. BJP is conmass exodus and ethnic cleans- Crimes Tribunal to investigate The detailed presentation ing upon them. People were the crimes against humanity in

realise the long pending demands overall situation is the grave need to take into account the It was reiterated that BJP West Pakistan refugees whose ferers in the J&K state. He prestands committed to the abroga- fate hangs in uncertainty due to tion of Article 35A which is the Article 35A and the Article

criminates among the citizens ises in the next five years term. The Nordic States were rep- and has categorized people in There is a huge expectation of Kashmiri Pandits, the

> indegenous people of the first victims of terrorism in the Pakistan's role in death, valley. Their resettlement in of such Tribunal should be the The regions of Jammu and decision of the National Human On the occasion, Dr. Rajat

tion incidental to the establish- vention, terrorism, administra- Mitra described the trans-genertionally accredited human rights ment of peace. The Mandate2019 tive bias and communal policies. ational trauma factor among the in Jammu and Kashmir has given Ladakh has been one of the most displaced community caused Bhartiya Janata Party a whooping neglected cases historically and due to the intermittent historical 47 percent of votes in the recent- politically over the last seven persecution and forces mass exodus. He suggested that the One important aspect of the international opinion makers human rights violation of the three decades trauma of the sufsented his book on Kashmir,

"The Infidel Next Door" along with the booklet titled "Terrorism in J&K: A Historical Perspective" written by this author to the representatives of the Nordic states.

The Nordic States representatives made it known that the important perspectives presented by the delegation would lead them to visit J&K state in near future for an on the spot assessment and evaluation of the situation. They also agreed that they would like to consider to visit the Jammu and Ladakh regions as well besides Kashmir during their visit. It had an indelible mark on the whole exercise to put things in appropriate perspective at a time when the Jammu and Kashmir state needs to be brought out from the turmoil of three long decades.

Jammu & Kashmir needs to get rid of terror and its side effects, the seven decade old family feudal politics, radicalisation of society, the spate of death and mayhem and the mindset that has brought havoc to everything that belonged to it and also the curse of earlier delimitations that have rendered the regions of Jammu and Ladakh besides the Kashmiri Pandits as "useless political objectives".

Unrealistic and absurd ideology that brings destruction is no alternative to place things at the right places. Peace is all that needs to be pursued and elimination of terrorism is incidental to the establishment of peace. Jammu-Kashmir's curses need to vanish and vanish for ever, so every individual has a role to play with a sense of belonging. A fresh delimitation of constituencies makes a case for the neglected ones to bring themselves at par with the pampered Kashmir valley. It also beckons us, in this regard, to do our duties to the satisfaction of the progeny to follow to make them the practical first class citizens of the state they belong to.

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